

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar.)

Subject: Preparation of Orders/Judgments.

CIRCULAR

No: 5

Dated: 20/5/2019

It is impressed upon all the Secretaries/Private Secretaries and Stenographers of the High Court as well as the Stenographers of the District Courts of the State that henceforth the orders/judgments shall be printed in the formats annexed as *Annexures- "A", "B" & "C"* to this circular. This is in supersession of Circular No. 52 dated 20.04.2017, issued on the subject.

By Order

No: 4107-35/25

Dated: 20/5/2019

(Sanjay Dhar)
Registrar General

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of her Lordship.
2. Registrar Vigilance, High Court of J&K, Srinagar.
3. Registrar Rules, High Court of J&K, Srinagar
.....for information.
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar, with the request to circulate the same among all the Secretaries attached with the Hon'ble Judges for compliance.
- 5-26. Principal District and Sessions Judge, Jammu/ Samba/ Kathua /Rajouri/ Poonch/ Reasi/ Udhampur/ Ramban/ Bhaderwah/ Kishtwar/ Srinagar/ Budgam/ Pulwama/ Shopian/ Kulgam/ Anantnag/ Ganderbal/ Bandipora/ Baramulla/ Kupwara/ Leh/ Kargil.
.....for information and with the request to circulate this circular among all the subordinate Courts of the District.
27. CPC, e-Courts High Court of J&K, Srinagar for information and for uploading the same on the official website.

Registrar General

(Format for Orders) Annexure "A"

**IN THE HIGH COURT OF JAMMU AND KASHMIR AT
SRINAGAR/JAMMU**

Case No: _____

Name of the Petitioner(s)/Appellant(s)

.....Petitioner(s)

Through:- Name of the Counsel

V/s

Name of the Respondent(s)

.....Respondent(s)

Through:- Name of the Counsel for respondent No.1
Name of the Counsel for respondent No. 2
So on and so forth.

CORAM:

ORDER

Date:

Case No:

Page 1 of _

(Format for Reserved Judgment) Annexure "B"

**IN THE HIGH COURT OF JAMMU AND KASHMIR AT
SRINAGAR/JAMMU**

Case No: _____

Reserved on: _____

Pronounced on: _____

Name of the Petitioner(s)/Appellant(s)

.....Petitioner(s)

Through:- Name of the Counsel

V/s

Name of the Respondent(s)

.....Respondent(s)

Through:- Name of the Counsel for respondent No.1
Name of the Counsel for respondent No. 2
So on and so forth.

CORAM:

JUDGMENT

Name of Author of the Judgment.

12/

(Format for Oral Judgments) Annexure "C"

**IN THE HIGH COURT OF JAMMU AND KASHMIR AT
SRINAGAR/JAMMU**

Case No: _____

Dated:- _____

Name of the Petitioner(s)/Applicant

.....Petitioner(s)

Through:- Name of the Counsel

V/s

Name of the Respondent(s)

.....Respondent(s)

Through:- Name of the Counsel for respondent No.1
Name of the Counsel for respondent No. 2
So on and so forth.

CORAM:

JUDGMENT (ORAL)

Name of Author of the Judgment

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IN THE COURT OF _____

Case No: _____

Name of the Petitioner(s)/Appellant(s)

.....Petitioner(s)

Through:- Name of the Counsel

V/s

Name of the Respondent(s)

.....Respondent(s)

Through:- Name of the Counsel for respondent No.1
Name of the Counsel for respondent No. 2
So on and so forth.

CORAM:

ORDER

Date:

Case No:

12,

(Format for Reserved Judgment) Annexure "B"

IN THE COURT OF _____

Case No: _____

Reserved on: _____

Pronounced on: _____

Name of the Petitioner(s)/Appellant(s)

.....Petitioner(s)

Through:- Name of the Counsel

V/s

Name of the Respondent(s)

.....Respondent(s)

Through:- Name of the Counsel for respondent No.1
Name of the Counsel for respondent No. 2
So on and so forth.

CORAM:

JUDGMENT

Name of Author of the Judgment.

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(Format for Oral Judgments) Annexure "C"

IN THE COURT OF _____

Case No: _____

Dated:- _____

Name of the Petitioner(s)/Applicant

.....Petitioner(s)

Through:- Name of the Counsel

V/s

Name of the Respondent(s)

.....Respondent(s)

Through:- Name of the Counsel for respondent No.1
Name of the Counsel for respondent No. 2
So on and so forth.

CORAM:

JUDGMENT (ORAL)

Name of Author of the Judgment

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